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(2021) 05 SEBI CK 0207

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 318, 319, 320 Of 2021

Comfort Intech Ltd And Others — APPELLANT

Vs

Securities And Exchange Board Of India — RESPONDENT

Date of Decision : 11-05-2021

Acts Referred:

Citation : (2021) 05 SEBI CK 0207

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M. T. Joshi, J

Bench : Division Bench

Advocate : Prakash Shah, Kushal Shah, Anil Agarwal, Nidhi Singh, Hersh Choudhary, Nipa Paka, Riddhi Pawar, Vidhii Partners, Jugal C. Thacker

Judgement

1. All the three appeals arise from a common order and are being taken up together. Three weeks time is allowed to the respondent to file a reply.

Three weeks thereafter to the appellants to file rejoinder. The matters would be listed for admission and for final disposal on July 07, 2021.

2. By the impugned order the appellants have been restrained from accessing the securities market for a period of six months. Three months have

already expired. In view of the aforesaid, we direct that the effect and operation of the impugned order shall remain stayed during the pendency of the

appeal.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matters would be

taken up for hearing through video conference or through physical hearing.

4. The present matters were heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor

a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally

signed copy sent by fax and/or email.

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